

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1644 of 1998

New Delhi, dated this the 27th August, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Nepal Singh,
S/o Shri Ganga Ram,
R/o F-32, Naya Gaon,
Usmanpur,
Delhi-53.

.... APPLICANT

(By Advocate: Shri U. Srivastava)

Versus

Union of India through

1. The Secretary,
Ministry of Defence, South Block,
New Delhi.

2. Engineer-in-Chief Branch (E-2 Coord),
Army Hqrs.,
Kashmir House, Rajaji Marg,
New Delhi.

3. The Chief Engineer,
Delhi Zone, MES Hqrs.,
Delhi Cantt-110010.

.... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for a direction to reengage as Casual Labourer in preference to juniors and outsiders.

2. I have heard applicant's counsel Shri U. Srivastava.

3. Shri Srivastava states that applicant's representation dated 25.3.98 (Ann. A-1) still remains undisposed of by respondents as yet. If so, this O.A. is disposed of with a direction to respondents to dispose of the aforesaid

(2)

(3)

representation of applicant in accordance with rules and instructions under intimation to applicant within four months from the date of receipt of a copy of this order.

4. In this connection Shri Srivastava also states that respondents might insist upon applicant being sponsored through Employment Exchange again before considering his prayer for reengagement. If applicant was engaged after being sponsored by the Employment Exchange earlier, ~~respondents~~, respondents will not insist on his being sponsored by Employment Exchange again, as has been held by the Tribunal in a catena of judgments.

5. This O.A. stands disposed of accordingly.
No costs.

Arulige
(S.R. ARULIGE)
VICE CHAIRMAN (A)

/GK/